

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:151

ANSWERED ON:08.03.2010

PENDING LABOUR CASES

Roy Shri Arjun;Roy Shri Mahendra Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of cases pending in various labour courts as on date which are more than five years old;
- (b) the steps taken by the Government for the early disposal of the pending cases so far; and
- (c) the success achieved as a result thereof?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 151 TO BE ANSWERED ON 08.03.2010

(a): As per the Industrial Disputes Act, 1947, the Central Government is the appropriate Government for resolution of industrial disputes arising in Central Sphere. The Central Government has set up 22 Central Government Industrial Tribunals-cum-Labour Courts for resolution of such industrial disputes. The number of cases pending in various Central Government Industrial Tribunals-cum-Labour Courts as on date, which are more than five years old, is annexed. The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.

(b) & (c): A Scheme of Holding of Lok Adalats as an "Alternative Grievance Redressal Mechanism" was introduced in the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the Central Government Industrial Tribunal-cum-Labour Courts. This Scheme has been made an indispensable part of the adjudication system in the Eleventh Plan. The Ministry organises conference of Presiding Officers from time to time to explore strategies for speedy and effective disposal of industrial disputes frequently. However, the actual success rate would also depend on the the nature of the dispute that has to be disposed off through a judicial process.